## The High Court Of Madhya Pradesh

## MCC-1080-2018

(BHUKHAN Vs KALAI BAI)

## **Jabalpur, Dated:** <u>13-12-2018</u>

None for the parties.

Office note dated 03.12.2018 is perused.

It is pointed out that because of typographical error, the MCC is wrongly typed in the order dated 20.11.2018 as "MCC No.1676/2018" whereas it should have been "MCC No.1676/2017".

Accordingly, it is ordered that in 6th, 7th and 8th lines of the order dated 20.11.2018, the MCC number shall be read as "MCC No.1676/2017".

MCC is disposed of.

Biswal

